

1	2	3	4	
3.	Progeny Testing Programme	82.85	77.38	120.68
4.	Central herd Registration Scheme	75.00	91.00	130.00

A small portion of the expenditure under the schemes at S.No. 1 and 4 is used for buffalo development also.

#### Ground Water

4206. SHRI NARESH PUGLIA: Will the PRIME MINISTER be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Plan to restrict exploitation of ground water" appearing in the 'Statesman' dated June 11, 1998;

(b) if so, the facts of the matter reported therein;

(c) whether the Government propose to formulate any plan to restrict exploitation of ground water in Delhi and other States in view of receding ground water level;

(d) if so, the details thereof; and

(e) the time by which the plan is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL): (a) Yes, Sir.

(b) Long term observations made by the Central Ground Water Board have shown that both quantity and quality of ground water in Delhi has deteriorated due to over exploitation. Ground water level has fallen upto 15 metres in some cases and shows a declining trend. As such, the Central Ground Water Authority has initiated the process of registration of ground water extraction structures in NCT of Delhi to make an assessment of withdrawals vis-a-vis availability of ground water. Necessary steps have to be considered to prevent further decline, improving the level and quality of ground water in overall public interest.

(c) to (e) Water being a state subject, suitable legislation for regulation and control of ground water development has to be enacted by the states. The steps taken by the Union Government in this regard include:—

(1) Constitution of Central Ground Water Authority (CGWA) under the Environmental (Protection) Act, 1986

for regulation and control of ground water management and development. The Authority has been holding periodical meetings to, inter-alia, advise the State Governments to take suitable measures to check over exploitation in view of decline in the level of ground water and to assist CGWA in discharging its functions. It has also taken various measures for creating mass awareness on the subject.

(2) Holding meetings with the representatives of State Governments/Union Territories at various levels to discuss the ways and means to tackle the problem of over exploitation and decline in the level of ground water.

(3) Circulation of a Model Bill to all the States/Union Territories to enable them to enact suitable legislation for regulation and control of ground water development.

(4) Circulation of a Manual on artificial recharge of ground water to the States/Union Territories to enable them to formulate area specific artificial recharge schemes to check the declining trend in ground water level.

(5) Implementation of a Central Sector Scheme on studies on recharge of ground water in some parts of Maharashtra, Karnataka, NCT of Delhi and Union Territory of Chandigarh.

(6) Holding of workshops and seminars to discuss the problem and evolve solution to tackle it.

#### Assistance to Food Processing Units

4207. SHRI A.F. GOLAM OSMANI: Will the PRIME MINISTER be pleased to state:

(a) whether any survey has been conducted to assist food processing industrial unit in the country;

(b) if so, the number of food processing units in existence as on 1 April, 1998, State-wise; and

(c) the facilities and incentives provided by the Union Government for promotion of food processing industry?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL): (a) No, Sir.

(b) Food Processing Units are both in the organised and unorganised sectors and information regarding the number of units in existence State-wise is not centrally maintained. According to the Annual Survey of Industries (ASI) for 1994-95 published by the Central Statistical Organisation (CSO), Department of Statistics, there were 29,407 factories in the country as whole in the various sectors of food processing. Statewise number of factories is shown at Statement-I attached.

Food Processing Industries, specifically relating to the processing of Fruits and Vegetables and sweetened aerated waters are required to take licence from the Ministry of Food Processing Industries under the Fruit Products Order (FPO) promulgated under the Essential Commodities Act. There are 3932 Fruit and Vegetable Processing Units which have been licensed under FPO upto January, 1998. Their State-wise details are given in attached Statement-II.

(c) Under the Plan Schemes of the Ministry of Food Processing Industries, financial assistance in the form of loan and grant is extended to Non-Governmental Organisations, Cooperatives, Public Sector Undertakings, private Sector Industries etc. For promotion of Food Processing Industries.

**Statement-I**

*State wise Number of Food Processing Units in the Factory Sector as per Annual Survey of Industries (1994-95)*

S.No.	Name of the State	No. Of Factories
1	2	3
1.	Andhra Pradesh	10183
2.	Assam	734
3.	Bihar	433
4.	Goa	34
5.	Gujarat	1270
6.	Haryana	600
7.	Himachal Pradesh	46

1	2	3
8.	Jammu & Kashmir	69
9.	Karnataka	1221
10.	Kerala	1170
11.	Madhya Pradesh	1302
12.	Maharashtra	2420
13.	Manipur	9
14.	Meghalaya	3
15.	Nagaland	5
16.	Orissa	425
17.	Punjab	1196
18.	Rajasthan	515
19.	Tamil Nadu	3792
20.	Tripura	22
21.	Uttar Pradesh	2652
22.	West Bengal	1089
23.	Chandigarh	36
24.	Daman & Diu	5
25.	Delhi	125
26.	Pondicherry	42
27.	Others	9
Total		29407

**Statement-II***State wise division of Fruits & Vegetable Units licensed under the Fruit Products order 1955*

1.	Andhra Pradesh	—	300
2.	Assam	—	25
3.	Bihar	—	58
4.	Gujarat	—	260
5.	Haryana	—	151
6.	Himachal Pradesh	—	90
7.	Jammu & Kashmir	—	93
8.	Karnataka	—	253
9.	Kerala	—	38
10.	Madhya Pradesh	—	144
11.	Maharashtra	—	934
12.	Meghalaya	—	14
13.	Manipur	—	8
14.	Nagaland	—	5
15.	Orissa	—	43
16.	Punjab	—	38
17.	Rajasthan	—	110
18.	Sikkim	—	3
19.	Tamil	—	752
20.	Tripura	—	4

21.	Uttar Pradesh	—	494
22.	West Bengal	—	298
23.	Andaman & Nicobar	—	3
24.	Arunachal Pradesh	—	3
25.	Chandigarh	—	54
26.	Dadar & Nagar Naveli	—	7
27.	Delhi	—	307
28.	Goa Daman & Diu	—	160
29.	Mizoram	—	3
30.	Pondichery	—	14
Total			4932

**Ground Water Level**

4208. SHRI D.S. AHIRE:  
SHRI VITHAL TUPE:

Will the PRIME MINISTER be pleased to state:

(a) whether the ground water level in several states including Maharashtra are going down every year;

(b) if so, whether the Government have identified such areas where water level are going down and the extent to which the water level is receding at each place, State-wise; and

(c) the steps taken/proposed to be taken by the Union Government to increase the ground water level in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL): (a) Long term observations made by the Central Ground Water Board have shown a state of both rise and fall in the level of ground water in various States including the State of Maharashtra.